

**Compliance report of Honorable NGT order dated. 16.10.2019 in Original Application No. 779/2019 Ragini Singh vs. State of UP. "Application is registered on a complaint received by post".**

Honorable NGT passed order dated. 16.10.2019 in Original Application No. 779/2019 "Ragini Singh vs. State of U.P". Main part of order is as under.

"Grievance in this application is against pollution caused by burning of tyres for extracting oil at village Jamour, Jalalabad Road, District Shahjahanpur, Uttar Pradesh by Harsh Govind Modi son of Har Govind Modi.

Let the State Pollution Control Board (SPCB) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) ...."

In compliance of above order inspection of the unit M/s Network Plot No. H 11,12,27 and 28 UPSIDC Industrial Area, Jamaur, Jalalabad Road, District Shahjahanpur firstly conducted on dated 07-11-2019 and obtain compliant of Mrs. Ragini Singh through e-mail form NGT on dated 20-12-2019 then further inspection in view of grievances the said unit was conducted on 20-12-2019 & comments regarding death and disease of animal received wide letter no.176/pradushan/varsh 2019-20 dated 17-01-2020 from the Chief Veterinary Officer, Shahjahanpur, and wide letter no. Zero dated 16-01-2020 received from the Medical Officer In charge, Community Health Center, Dadraul, Shahjahanpur. On the basis of inspection and official record point wise report in reference of grievance is as under-

1. Mr. Harsh Govind Modi S/o Shri Har Govind Modi established a unit M/S Network, at plot no. H11, 12, 27 &28, UPSIDC Jamaur Industrial Area, Jalalabad Road, Shahjahanpur. It is a pyrolysis unit which is engaged in production of Rubber Processed oil capacity 04 MTD & Carbon black 2.8 MTD & Iron scrap 1.2 MTD by using scrap tyres as a Raw Material. It is a semiautomatic batch process.
2. Industry use wood/process emission as a fuel. Approximate 1000 kg waste wood per day and fuel oil – 500 liter per day (process emission through a closed pipe line). For control of emission wet scrubber installed along with 30 meter height stack.
3. There are two stacks in the unit. Stack monitoring of unit conducted by NABL approved laboratory, M/S Advanced Environmental Testing and

NETWORK N.G.T. REPOFRT

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*(P.O.)*

Research Lab P. Ltd., Regional Office: BMS Business Center, 10, PVR Plaza Complex Connaught Circus, New Delhi. As per monitoring conducted by approved lab on date 10-10-2019 from stack number one the parameter are PM is 150.20 mg/NM<sup>3</sup>, Sox-11.5 mg/NM<sup>3</sup>, Nox-7.80 mg/NM<sup>3</sup>, and in stack number two the parameter are PM is 143.2 mg/NM<sup>3</sup>, Sox-12.3 mg/NM<sup>3</sup>, Nox-7.50 mg/NM<sup>3</sup> which are the within the prescribed limit, copy enclosed as annexure -1.

4. During the inspection on dated 07.11.2019 and 20.12.2019 no smoke and carbon dust found surrounding area, well quipped automatic/ Mechanized process is used to handle black carbon, in this process black powder is directly filled in plastic bag without any spillage. Plastic bag of black corban is stored in closed and covered warehouse and sold to traders for recycling. Green plantation also found outside of factory premises. Photograph enclosed annexure -2.
5. Regarding diseases and death from running of said unit, report with letter no.176/pradushan/varsh 2019-20 dated 17-01-2020 received from the Chief Veterinary Officer, Shahjahanpur, and letter no. Zero dated 16-01-2020 received from the Medical Officer In-charge, Community Health Center, Dadraul, Shahjahanpur, which shows that there is no such type of evidence found. Copy enclosed annexure -3&4.
6. For the control of odor generated from pyrolysis processing, pyrolysis process is carried out in covered shade and close loop for control of emission wet scrubber installed with stack.
7. As per official record before establishment of said unit was applied for the consent to establishment (CTE) on dated 13-03-2018 & Inspection of the site was conducted on dated 07-04-2018, on the basis of inspection report, Consent to establishment issued wide order 18933/UPPCB/ Bareilly (UPPCBRO)/CTE/SHAHJAHANPUR/ 2018 Dated 11.04.2018, copy enclosed as annexure -5.
8. Unit has applied on line application for obtaining Consent to Operate under the provision of Water (Prevention and control of Pollution) Act, 1974 & Air (Prevention and control of Pollution) Act, 1981 on dated 23-04-2018. Further consent to operate was issued under the provision of Water (Prevention and control of Pollution) Act, 1974 wide letter no. 22460/UPPCB/Bareilly(UPPCBRO)/CTO/Water/ Shahjahanpur/2018 dated 28.04.2018 & Consent under the provision of Air (Prevention and control

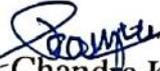
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(P.O.)

of Pollution) Act, 1981 wide letter no. 22460/UPPCB/Bareilly(UPPCBRO)/CTO /Air/ Shahjahanpur/2018 dated 28.04.2018, on the basis of inspection report dated 27-04-2018, which is valid up to 31-12-2019. Further renewal of Consent to Operate applied on line dated 15.07.2019 and on the basis of inspection report dated 17-07-2019, Consent to operate was issued wide letter no. 61635/UPPCB/Bareilly(UPPCBRO)/CTO/Water/Shahjahanpur/2019 dated 05.08.2019 & letter no. 61633/UPPCB/Bareilly(UPPCBRO)/CTO /Air/ Shahjahanpur/2019 dated 05.08.2019, which is valid up to 31-07-2022, copy enclosed as annexure -6.

From the above facts it is found that the concern grievance industry M/s Network Plot No. H 11,12,27 and 28 UPSIDC Industrial Area, Jamaur, Jalalabad Road, District Shahjahanpur complying the provision of environmental laws. On the basis of inspection dated 07.11.2019 & 20-12-2019 and official record present status of said industry attached for further necessary action.

  
(Prem Chandra Kanaujia)  
S.A., UPPCB, Bareilly

  
(Jitendra Lal )  
A.E.E., UPPCB, Bareilly

  
Regional Officer

# Annexure - 1

# Advanced Environmental Testing And Research Lab P. Ltd.



CIN: U73100MP2002PTC015352  
 Approved by Ministry of Environment, Forest and Climate Change (MoEF&CC)  
 Regional Office: BMS Business Center, 10 PVR Plaza Complex, Connaught  
 Circus,  
 New Delhi-110 001, India  
 ☎ 011-4151 3601, 3606 Fax: 011-2331 0093  
 Registered Office: 63/1, Railash Vihar, Near Income Tax Office, City Center-II,  
 Gwalior-474 011, M.P., India  
 ☎ 0751-223 2177, 409 9916  
 Email: [ae/gwalior@gmail.com](mailto:ae/gwalior@gmail.com), [aetrcenter@gmail.com](mailto:aetrcenter@gmail.com), [www.aetrl.com](http://www.aetrl.com)



OHSAS  
18001:2007

### TEST RESULT OF FLUE GAS EMISSIONS

Company Name: Network	Date of Issue: 15/10/2019
Address: Plot. No-11-12, Industrial Estat, (UPSIDC), Jafalabad road, Shahjahanpur, Pin-242001, U.P	D/o Sample Collection: 10/10/2019
Nature of Sample: Stack Monitoring Location Point : Stack-2	Sample Collected by: AEL
Capacity : 10 X 2 TPH	URL NO.: TC4705-19-0-0000U794P
Stack Temp °c: 144	Lab.ref.No: AETRL2019/CHEM/ST/1002
Dia & Height of Stack: 0.79 Mtr. & 33 Mtr.	Ambient Temp °c : 30
Shap: Round	Material of Construction : MS
Fuel type & Quantity: Fuel Oil- 0.5 Kl/Day	Velocity: 7.5 M/Sec.
	APCS: Dust collector

### TEST RESULT

S.No	Parameters	Unit	Result	Specification / Limit (as per CPCB)
1.	PM	mg/Nm <sup>3</sup>	150.2	1200.0
2.	SO <sub>2</sub>	mg/Nm <sup>3</sup>	11.5	NOT SPECIFIED
3.	NOx	mg/Nm <sup>3</sup>	7.8	NOT SPECIFIED

*De/*  
*08/10*

  
 (Authorized Signatory)

# Advanced Environmental Testing And Research Lab P. Ltd.



CIN: U73100MP2002PTC015352  
 Approved by Ministry of Environment, Forest and Climate Change (MoEF&CC)  
 Regional Office: BMS Business Center, 10 TVT Plaza Complex, Connaught  
 Circus  
 New Delhi-110001, India  
 ☎ 011-41513601, 3606 Fax: 011-2331 9093  
 Registered Office: 63/1, Kallash Vihar, Near Income Tax Office, City Center II,  
 Gwalior-474 011, M.P., India  
 ☎ 0751-223 2177, 409 9916  
 Email: [aetrgwalior@gmail.com](mailto:aetrgwalior@gmail.com), [aetrcenter@gmail.com](mailto:aetrcenter@gmail.com), [www.aetrl.com](http://www.aetrl.com)



OHSAS  
18001:2007

## TEST RESULT OF FLUE GAS EMISSIONS

Company Name: M/s Network	Date of Issue: 15/10/2019
Address: Plot, No-11-12, Industrial Estat, (UPSIDC), Jalalabad road, Shajahanpur, Pin-242001, U.P.	D/o Sample Collection: 10/10/2019
Nature of Sample: Stack Monitoring Location Point: Stack-1	Sample Collected by: AEL URL NO.: TC4705-19-0-0000U793P
Capacity: 10 X 2 TPH	Lab.ref.No: AETRL2019/CHEM/ST/1001
Stack Temp °c: 141	Ambient Temp °c: 30
Dia & Height of Stack: 0.79 Mtr. & 33 Mtr.	Material of Construction: MS
Shap: Round	Velocity: 7.5 M/Sec.
Fuel type & Quantity: Fuel Oil- 0.5 Kl/Day	APCS: Dust collector

## TEST RESULT

S/No	Parameters	Unit	Result	Specification/Limit (as per CPCB)
1.	PM	mg/Nm3	143.2	1200.0
2.	SO <sub>2</sub>	mg/Nm3	12.3	NOT SPECIFIED
3.	NO <sub>x</sub>	mg/Nm3	7.5	NOT SPECIFIED

*Handwritten signature/initials*

(Authorized Signatory)

Photograph of M/S Network. UPSIDC, Industrial Area, Jannaur, Jalalabad road, Shahjahanpur



ET/STP unit

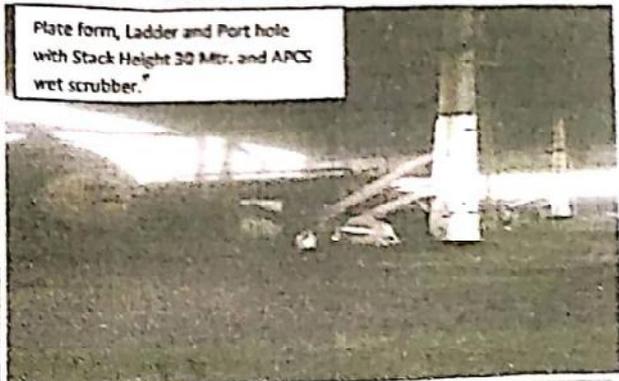
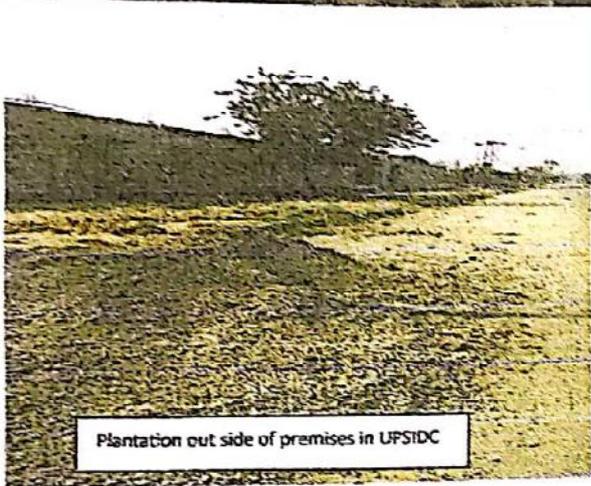
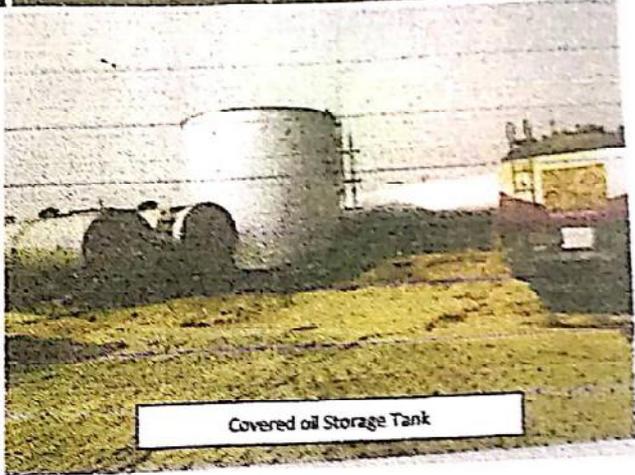


Plate form, Ladder and Port hole with Stack Height 30 Mtr. and APCS wet scrubber.



Plantation out side of premises in UPSIDC



Covered oil Storage Tank



Main Gate with floor.

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मुख्य पशु चिकित्सा अधिकारी,  
शाहजहाँपुर।

सेवा में,

उत्तर प्रदेश प्रदूषण नियन्त्रण बोर्ड  
क्षेत्रीय कार्यालय, 1219/बी/1 ई ब्लॉक  
राजेन्द्र नगर, बरेली 243122

पत्रांक 167 / प्रदूषण / वर्ष 2019-20 / दिनांक 17-1-20  
विषय- माननीय एन0जी0टी0 में विचाराधीन वाद ओ0ए0 779/2019 जोकि मैसर्स नेटवर्क  
यू0पी0आई0एस0डी0 जमौर शाहजहाँपुर से हो रही गॉव में बीमारी और मौत के  
सम्बन्ध में आपके द्वारा माँगी गयी जानकारी के सम्बन्ध में।

महोदय,

आपको अवगत कराना चाहता हूँ कि उद्योग मैसर्स नेटवर्क यू0पी0एस0आई0डी0सी0  
जमौर शाहजहाँपुर से होने वाले प्रदूषण के द्वारा जानवरों में किसी भी प्रकार की बीमारी अथवा  
किसी भी जानवर की मौत की सूचना हमको प्राप्त जानकारी के अनुसार नहीं हुई है।

आख्या सूचनार्थ प्रेषित है।

*P. K. Sahel*  
17/01/2020  
पशु चिकित्सा अधिकारी  
पशु चिकित्सालय  
बदरौल, शाहजहाँपुर

भवदीय  
*P. K. Sahel*  
17/02/2020  
मुख्य पशु चिकित्साधिकारी  
शाहजहाँपुर।

TO WHOM IT CONCERNS

Till date No case of disease or death has been reported from pollution by Merars Network, Jampur Shahjahanpur

- No such case found.

- No such case found

16/1/2020

16/1/2020

- No such case found

16/1/2020

16/1/2020.  
प्रभारी चिकित्सा अधिकारी  
सामुह स्वास्थ्य केन्द्र ददरौल  
शाहजहाँपुर

UTTAR PRADESH POLLUTION CONTROL BOARD

Validity Period :11/04/2018 To 30/04/2019

Dated:- 11/04/2018

Ref No. - 18933/UPPCB/Bareilly(UPPCBRO)/CTE/SHAHJAHANPUR /2018

To, M/S HARSH GOVIND MODI, M/s NETWORK, M/s NETWORK Industrial Area, Jamaur, Shahjahanpur, SHAHJAHANPUR

Sub: Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your application form no. 995684 dated - 13/03/2018. After examining the application with respect to pollution angle, Consent to Establish is granted subject to the compliance of following conditions :

Consent to Establish is being issued for following specific details :

- A- Site along with geo-coordinates :
B- Main Raw Material :

Table with 3 columns: Name of Raw Material, Raw Material Unit Name, Raw Material Quantity. Row 1: Waste Tyre-8 MT/D, Metric Tonnes/Day, 8.

C- Product with capacity :

Table with 2 columns: Name of Product, Product Quantity. Rows: Carbon Black- 2.8 MT/D, Iron Scrap- 1.2 MT/D, Rubber Processed Oil- 4 MT/D.

D- By-Product if any with capacity :

Table with 4 columns: Name of By Product, Unit Name, Licence Product Capacity, Install Product Capacity. Row 1: NA, Metric Tonnes/Day, empty, empty.

E: Water Requirement (in KLD) and its Source :

Table with 3 columns: Source Type, Name of Source, Quantity (KL/D).

F. Quantity of effluent (In KLD) :

Handwritten initials/signature.

Effluent Details	
Source Consumption	Quantity (KL/D)
Domestic	1.0
Industrial	1.0

G- Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption (tpd/kld)	Use
Diesel	.008	use in dg set & FURNACE
Others	2	use in FURNACE

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

- You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
- Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant/Air Pollution control System shall be submitted by the industry till 30/04/2019 to the Board.
- Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 from the Board.
- It is mandatory to submit Air and Water consent Application, complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
- Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution) Act, 1981 may be initiated against the industry With out any prior information, in case of non-compliance of above conditions.
- Bank details.

Bank Fee Details				
Bank Name	Branch Name	Draft No./Money Receipt No	Date	Rupees
HDFC BANK	SHAHJAHANPUR	009902	09/03/2018	10000.0

**Specific Conditions:**

Please note that consent to Establish will be revoked, in case of, non compliance of any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 11/05/2018 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

Digitally signed  
by ANIL KUMAR  
CHAUDHARY  
Date: 2018.04.11  
14:26:38 +05'30'  
**REGIONAL OFFICER**

Dated:- 11/04/2018

Copy To -

G.E.O. (C-7)

ANIL  
KUMAR  
CHAUDHARY  
Digitally signed  
by ANIL KUMAR  
CHAUDHARY  
Date:  
2018.04.11  
14:26:38 +05'30'

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# M/s NETWORK INDUSTRIAL AREA, JAMAUR, SHAHJAHANPUR

Date- 13.03.2018

TO,  
Regional Officer,  
U.P. Pollution Control Board,  
1219/1 E-Block Rajendra Nagar  
Bareilly:UP

SUB: APPLICATION FOR NO OBJECTION CERTIFICATE FOR RUBBER PROCESSED OIL AT M/s NETWORK, INDUSTRIAL AREA, JAMAUR, SHAHJAHANPUR.

Dear Sir,  
We are enclosing herewith a DD No-009902 dated 09.03.2018 for Rs.10,000.00 (Rupees Ten Thousand five hundred Only) in favour of "Regional Officer, UP Pollution Control Board" payable at Bareilly as No objection certificate (NOC) fees.  
It requested to kindly grant us the No Objection Certificate for the same for which I shall be highly obliged.

Kindly acknowledge the receipt of the same.

Thanking you,  
Yours faithfully,  
For M/s NETWORK

Mr. HARSH GOVIND MODI  
Encl.: As above

~~SA II / AEE~~

~~(Signature)~~ 28/3/18

SA I

~~SA I  
Harsh Govind Modi  
Encl. As above~~

28/3/18 Page 11 of 32

## Consent to Establish (No Objection Certificate) Form

### Application for Consent To Establish

- Note: 1. All enclosures, appendices, projects, plans and scheme to be submitted in triplicate.  
2. Incomplete application will be rejected.  
3. No work pertaining to site development or construction of industry be undertaken without NOC doing so would be the sole responsibility of the applicant and against public interest.

Dated  
13/03/2018

From,  
M/s NETWORK, M/s NETWORK Industrial Area,  
Jamaur, Shahjahanpur  
City: Jamaur  
Block: Shahjahanpur  
District: SHAHJAHANPUR

Rs. 10000/-  
D.N. 008902  
SA. 09-03-18  
H.A.C. Bank

To,  
The Members Secretary,  
Uttar Pradesh Pollution Control Board  
T.C.12V, Vibhuti Khand, Gomti Nagar,  
Lucknow(226010).

Sir,  
I/We M/s M/s NETWORK (name of proposed unit), whose owner is Mr./Mrs. HARSH GOVIND MODI hereby apply for Consent To Establish (NOC) from pollution and Environmental angle for proposed production of Rubber Processed Oil-4MT/D, Carbon Black-2.8 MT/D, Iron Scrap-1.2 MT/D per/day by use of main raw material-8 MT/D per/day at proposed land-7818 SQ. MTR. The annexure, appendices other particulars and plans in triplicate are attached herewith.

1. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
2. I/We hereby guarantee that quality of final discharge of effluent and emissions will be within the prescribed standards of the Board. The trial production will be started only after implementing and operating the pollution control advices as proposed herein.
3. I/We hereby guarantee that quality of final discharge of effluent and emissions will be within the prescribed standards of the Board. The trial production will be started only after implementing and operating the pollution control advices as proposed herein.
4. I/We undertake that I/we will apply for seeking consent under section 25/26 of Water Act and consent under section-21 of the Air Act at least two months before start of trial and comply with the Water Cess Act-1977.
5. I/We declare that the provisions of these Acts have been known to me/us.
6. I/We accept that the application is for proposals submitted and if the site is not approved then the final decision of Board will be accepted.

Yours faithfully,

Signature

Name of Applicant:- HARSH GOVIND MODI  
Address of applicant:- MOH ROSHANGANJ,  
SHAHJAHANPUR

Dated: 13/03/2018

Page-12 of 32

(Annexure to NOC Application)

Name and Address, Category & Type of Industry		M/s NETWORK and M/s NETWORK Industrial Area, Jamaur, Shahjahanpur GREEN Miscellaneous Industry		
General				
1	Name & Address of Applicant	HARSH GOVIND MODI & MOH ROSHANGANJ, SHAHJAHANPUR		
2	Proposed Location (Attach location map of site Showing of point 2.3)	Attached		
3	Details of direction and distance of nearest sanctuary, highway railway line, human settlements, river, drain, reserved forests religious places etc form the site (In a 5 km. distance)	Surrounding of Site	Distance (in meters)	Description
4	Present use of land (enclosure certificate) Agricultural/ Residential/ Commercial/ Industrial	Attached		
5	Details of letter of intent/SSI Registration	UP68B0001217 Document-Attached		
6	Brief process description with flow chart	ATTACHED Enclosure No.- Document-Attached		
7	List of main products with daily designed capacity	Product Name		Quantity
		Carbon Black-2.8		MT/D
		Iron Scrap-1.2		MT/D
		Rubber Processed Oil-4		MT/D
8	List of bye products with daily designed capacity	By Product Name	Licence Quantity	Installed Quantity
		NA		
9	List of Basic raw material with daily consumption	Raw Materials Name		Quantity
		Waste Tyre-8		8
10	List of other industrial units operated by applicant or its partners.	NA		
11	Capital cost of project	2940		
12	Expected date of commissioning of plant	July 2018		
Water Pollution				
1	Source of Supply of water	Source Type	Source Name	Quantity
		NA		
2	Daily Consumption of water	Source Consumption		Quantity
		Domestic		1.0
		Industrial		1.0
3	Total quantity of liquid effluents discharged per day	Generation		Waste Water Generation Quantity
		Domestic		0.5
		Industrial		0.0
4	Are there any expected Pollutants.	Yes		

Type of Pollutants		Gaseous				
Indicate available information on effluent characteristic as below:		Name of Effluent	Characteristics	Available Information		
3.7	Is the effluent to be generated within specifications	Yes				
3.7	Proposed Time bound programme for Water Pollution Control System.	All work to be completed before trial production of plant. Document-Not Attached				
3.8	Mode of final discharge	Closed Drain				
3.9	Point of final discharge	Any Other				
3.10	Is industrial effluent allowed to mix with domestic effluent, if no specify disposal of domestic effluent.	No Domestic sewage treated through septic tank				
<b>1. Air Pollution</b>						
4.1	Type and quantity of fuel consumed per day in manufacturing or subsidiary process.	Fuel		Consumption		
		Diesel		008		
		Others		2		
4.2	Details of emissions from fuel combustion	Expected, Agricultural				
4.3	Expected process emissions sources quantity	NA				
4.4	Proposed Air Pollution Control System for flue gas and process emission	Not Attached				
4.5	Capacity of Proposed Diesel Generating Set in K.V.A.	125#1				
4.6	Height of all sources of emission	6mtr for D.G. set				
5.	Solid/Waste	Nature of Waste	Approximate Composition	Total Quantity (per day)	Hazardous	Mode of Disposal
		Chemical		Daily Use	Storage at a time	
5.1	Plan for Safety and disaster management	NA Document-Not Attached				

Na Dated : 13/03/2018  
of I

Name of Applicant: - HARSH GOVIND MODI  
Address of Applicant: - MOH ROSHANGANJ,  
SHAHJAHANPUR

**INFORMATION REQUIRED FOR NOC:-**

1. Production Process (Attached)
2. Land Ownership (Attached)
3. SSI Registration (Attached)
4. Land Use Certificate (Attached)
5. Location Map (Attached)
6. Layout Map (Attached)

ETWORK N

U.P. Pollution Control Board

CONSENT ORDER

Dated : 28/04/2018

Ref No. - 22460/U.P.PCB/Bareilly(U.P.PCBRO)/CTO/water/S  
SHAHJAHANPUR /2018

To,  
Shri HARSH GOVIND MODI  
M/s M/s NETWORK  
M/s NETWORK Industrial Area, Jarnaur, Shahjahanpur  
SHAHJAHANPUR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. M/s NETWORK

Reference Application No :1538434

Dated :28/04/2018

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act ) M/s. M/s NETWORK is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure in reference to their foresaid application .
2. This consent is valid for the period from 28/04/2018 to 31/12/2019 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any of all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority..

ANIL Digitally signed  
KUMAR by ANIL KUMAR  
CHAUDHARY CHAUDHARY  
CHAUDHARY Date  
RY 2018.04.28  
16:03:48 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER

Enclosed : As above  
(condition of consent):

Copy to: C.E.O. (C-7)

ANIL Digitally signed  
KUMAR by ANIL KUMAR  
CHAUDHARY CHAUDHARY  
CHAUDHARY Date  
RY 2018.04.28  
16:05:18 +05'30'

REGIONAL OFFICER

*Handwritten signature*

**U.P. POLLUTION CONTROL BOARD, LUCKNOW**

Consent Order No. 1538434/ Water

Dated : 28/04/2018

**CONDITIONS OF CONSENT**

This consent is valid only for the approved production capacity of RUBBER PROCESSED OIL 4500 TPA, CARBON BLACK 4000 TPA, IRON SCRAP 1500 TPA.

The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	1	Septic Tank

Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

a. The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

b. The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms .

Industrial Effluent		
S.No	Parameter	Standard

Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .

The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .

The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

**Specific Conditions:**

and with the permission of competent authority .

**ANIL KUMAR CHAUDHARY**  
 Digitally signed by ANIL KUMAR CHAUDHARY  
 Date: 2018.04.28 16:04:17 +05'30'

For and on behalf of U.P. Pollution Control Board .

**REGIONAL OFFICER**

*Del 28/04*

*Page 16 of 32*

U.P. Pollution Control Board

CONSENT ORDER

Ref. No. -  
22455/UPPCB/Bareilly(UPPCBRO)/CTO/nlr/SHAHJAHANPUR  
2018

Dated : 28/04/2018

To,  
Shri HARSH GOVIND MODI  
M/s M/s NETWORK  
M/s NETWORK Industrial Area, Jamaur, Shahjahanpur  
SHAHJAHANPUR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)  
to M/s. M/s NETWORK

Reference Application No. 1537652

Dated : 28/04/2018

1. With reference to the application for consent for emission of air pollutants from the plant of M/s M/s NETWORK. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions.
  2. This consent is valid for the period from 28/04/2018 to 31/12/2019.
  3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority.

ANIL KUMAR CHAUDHARY  
Digitally signed  
by ANIL KUMAR  
CHAUDHARY  
Date:  
2018.04.28  
15:54:51 +05'30'

For and on behalf of U.P. Pollution Control Board

REGIONAL OFFICER

Enclosed : As above  
(condition of consent):

Copy to: C.E.O. (C-7)

ANIL KUMAR CHAUDHARY  
Digitally signed  
by ANIL KUMAR  
CHAUDHARY  
Date:  
2018.04.28  
15:58:04 +05'30'

REGIONAL OFFICER

*Del*  
*2018*

U.P. Pollution Control Board

Dated : 28/04/2018

CONDITIONS OF CONSENT

This consent is valid only for the approved production capacity of RUBBER PROCESSED OIL 4500 TPA, CARBON BLACK 4000 TPA, IRON SCRAP 1500 TPA.

- (a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Table with 6 columns: S.No, Air Pollution Source, Type of Fuel, Stack No., Parameters, Height. Row 1: 1, 125 K.V.A D.G. SET, HSD, 1, Particulate Matter, AS PER NORMS.

- b) The emissions by various stacks into the environment should be as per the norms of the Board.

Table with 4 columns: S.No, Stack No, Parameter, Standard.

Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory.

The equipment for air pollution control system and monitoring as proposed by the industry and approved by the Board should be installed in their premises itself.

The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.

The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory.

Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory.

The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.

Specific Conditions:

used with the permission of competent authority.

ANIL KUMAR CHAUDHARY Digitally signed by ANIL KUMAR CHAUDHARY Date: 2018.04.28 15:56:53 +05'30'

For and on behalf of U.P. Pollution Control Board.

REGIONAL OFFICER

Annexure - III

Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
Central Ground Water Authority (CGWA)  
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)

Application Number : 21-4/8319/UP/IND/2019

General Information:

Water Quality:	Fresh Water
Application Type Category/ Type of Application:	Waste Management
Name of Industry:	M/S NETWORK
(i) Location Details of the Industrial Unit. (Attach Approved Site Plan with Location Map) (\$)	
Address Line 1 :	INDUSTRIAL AREA, JAMAUR, DISTRICT-SHAHJAHANPUR, U.P.
Address Line 2 :	
Address Line 3 :	
State:	UTTAR PRADESH
District:	SHAHJAHANPUR
Sub-District:	DADROL
Village/Town:	Jamaur
Latitude:	27.825760
Logitude:	79.847241
Area Type :	Non-Notified
Area Type Category :	Safe
(iii) Communication Address	
Address Line 1:	UPSIDC, PLOT NO. H-12
Address Line 2:	JALALABAD ROAD, SHAHJAHANPUR, U.P.
Address Line 3:	
State:	UTTAR PRADESH
District:	SHAHJAHANPUR
Sub-District:	DADROL
Pincode:	242001
Phone Number with Area Code:	
Mobile Number:	91 9452000000
Fax Number:	
E-Mail:	harshgovindmodl@gmail.com
(iv) Salient Features of the Industrial Activity:	
Waste tyre is used as raw material for production of pyrolysis oil.	

(v) Land Use Details of the Existing / Proposed Industrial Unit Premises Ownership of the Land :			
Land Use Details	Existing (sq meter)	Proposed (sq meter)	Grand Total (sq meter)
Green Belt Area	2579.94	0.00	2579.94

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Page 1 of 6

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Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
Central Ground Water Authority (CGWA)  
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)**

Application Number : 21-4/8319/UP/IND/2019

Open Land	3331.81	0.00	3331.81
Road/ Paved Area	350.00	0.00	350.00
Rooftop area of building/ sheds	1556.25	0.00	1556.25
Total	7818.00	0.00	7818.00

(vi) Drainage In the Area (River/ Nala etc) :	UPSIDC DRAIN
(vii) Source of Availability of Surface Water for Infrastructure Use (Submit Water Availability / Non Availability Certificate):(\$)	NO
(viii) Average Annual Rainfall in the Area (in mm):	1046.00
(ix) Townships / Villages (Within 2km Radius of the Industrial Unit):	JAMAUR
(x) Whether Ground Water Utilization for:	Existing Industry
Date of Commencement Industry:	08/01/2018
Date of Expansion :	

Details of Water Requirement (Fresh and Recycled Water Usage):  
(Please Enclose Water Balance Flow Chart of Activities and Requirement of Water at each Stage) (\$)

(i) Total Water Requirement (a+b+c+d) (m3/day)	Existing	Proposed	Total
<b>Water Requirement Details (Fresh Water) (m3/day)</b>			
(a) Ground Water Requirement (m3/day):	3.00	0.00	3.00
(b) Surface Water Available (Canal, River, Ponds etc.) (m3/day):	0.00	0.00	0.00
(c) Water Supply from Any Agency (m3/day):	0.00	0.00	0.00
Total Fresh Water Requirement (a+b+c)(m3/day):	3.00	0.00	3.00
(d) Recycled Water Usage (m3/day):	1.00	0.00	1.00
Total Water Requirement : (a+b+c+d)(m3/day)	4.00	0.00	4.00

*(Signature)*

Page - 20 of 32  
Page 2 of 6

Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
Central Ground Water Authority (CGWA)  
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)**

Application Number : 21-4/8319/UP/IND/2019

**Breakup of Water Requirement and Usage:**

Activity	Existing Requirement (m3/day)	Proposed Requirement (m3/day)	Total Requirement (m3/day)	No. of Operational Days in a Year	Annual Requirement (m3/year)
Industrial Activity	2.00	0.00	2.00	300	600.00
Residential / Domestic	1.00	0.00	1.00	300	300.00
Greenbelt Development / Environment Maintenance	1.00	0.00	1.00	300	300.00
Other Use	0.00	0.00	0.00	0	0.00
<b>Grand Total</b>	<b>4.00</b>	<b>0.00</b>	<b>4.00</b>		<b>1200.00</b>

**(iii) Breakup of Recycled Water Usage:**

	(m3/day)	(Days)	(m3/year)
(a) Total Waste Water Generated :	1.50	300	450.00
(b) Quantity of Treated Water Available	1.00		No
i). Reuse in Industrial Activity:	0.00	300	0.00
ii). Reuse in Green Belt Development:	1.00	300	300.00
iii). Other Uses:	0.00	0	0.00
(c) Total Treated Water Utilized:	1.00		300.00

**Net Ground Water Requirement:** 3.00 (m3/day)

**(a). Groundwater Abstraction Structure- Existing:**

Number of Existing Structures: 1									
SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether Fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof
1	Borewell / 2018	60.00 / 50	10.00	2.00	2 / 300	Submersible Pump	1.00	Yes	No / -

**(b). Groundwater Abstraction Structure- Proposed:**

Number of Proposed Structures: 0									
SNo.	Type of Structure Name / Year of Construction	Depth (Meter) / Diameter (mm)	Depth to Water Level (Meters below Ground Level)	Discharge (m3/Hour)	Operational Hours (Day) / Days (Year)	Mode of Lift Name	Horse Power of Pump	Whether fitted with Water Meter	Whether Permission Registered with CGWA / If so Details Thereof

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Page 3 of 6

Government of India  
 Ministry of Jal Shakti  
 Department of Water Resources, River Development and Ganga Rejuvenation  
 Central Ground Water Authority (CGWA)  
 Applications for Issue of NOC to Abstract Ground Water (NOCAP)

**Application for Permission to Abstract Ground Water for Industrial Use  
 (Application For New NOC)**

Application Number : 21-4/8319/UP/IND/2019

Groundwater Availability (Please Enclose a Comprehensive Report / Note on Groundwater Condition in and around the Area) Applicable to Industries Consuming Greater Than 500 m<sup>3</sup>/day : (\$)

Not Applicable

Details of Rainwater Harvesting and Artificial Recharge Measures Proposed / Implemented. If Ground Water Recharge outside the Industrial Unit Premises, then provide NOC from the Concern Authority / Agency if Already Implemented, details may be furnished. (Attach Rainwater Harvesting /Artificial Recharge Proposal).(\$)

The RWH plan is attached to the online application and also will be submitted with a hard copy of the application.

Consent to Operate / Establish / Approval Letter from Statutory Bodies viz Ministry of Environment & Forests (MoEF) or State Pollution Control Board(SPCB) or State Level Expert Appraisal Committee(SEAC) or State Level Environment Impact Assessment Authority(SLEIAA):(\$)

Attached Consent/Approval of Government Agency(Previous: Referral Letter)

Letter Number 61635/U PPCB/Bareilly (UPPCBRO)/CTO/water/SHAHJAHANPUR/2019

S.No	Consent /Approval of Government Agency	Attachment Name	File Name
1	State Pollution Control Board	UPPCB CTO	WATER ORDER Uploaded Certificate (4).pdf

Have You Applied Earlier for Groundwater Clearance from CGWA / State Government Agency:

If Yes, so Details thereof with Status:

**INDUSTRIAL USE- Self Declaration**

I hereby declare that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on the date of filing of this application. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby declare that the Data and Information Furnished Above are True to the Best of My Knowledge and Belief and I am aware that if Any Part of the Data / Information Submitted is Found to be False or Misleading at Any Stage the Application will be Rejected Out Rightly.

This Application Proforma is Subject to Modification from Time to Time.

This Application should be submitted to Regional Office.

Regional Director, Central Ground Water Board Northern Region, Bhujal Bhavan, Sector-B, Sitapur Road Yojna, Ram Bank Chauraha, LUCKNOW, UTTAR PRADESH, 226021

Incomplete Application will be Summarily Rejected.

Incomplete Application will not be Processed till the Print Out of the Signed Complete Application is Submitted to Regional Office.

Receipt of Processing Fee of Rs. 1000.00/- (Rupees One Thousand Only) submitted through NON TAX RECEIPT PORTAL (<http://bharatkosh.gov.in>) should be attached along with hard copy of application.

**Bharatkosh Details:-**

Bank Kosh Transaction No:- 811190003412

Bank Kosh Transaction Date:- 08/11/2019

The Processing Fee is Non-Refundable. Applicant should ensure and Check Eligibility of Submission of Application Required Documents before Submitting Online Application.

NETWORK

Attached Files:

*[Handwritten signature]*

08/11/2019 03:28 PM

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Page 4 of 6

Government of India,  
Ministry of Jal Shakti  
Department of Water Resources, River Development and Ganga Rejuvenation  
Central Ground Water Authority (CGWA)  
Applications for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)

Application Number : 21-4/8319/UP/IND/2019

Site Plan with Location Map (Previous: Site Plan) : (Refer: 1 (ii))

No Attachment Found!

Certified Revenue Sketch : (Refer: 1 (ii))

No Attachment Found!

Documents of Ownership / Lease : (Refer: 1 (v))

No Attachment Found!

Source Water Availability/Non-availability Certificate(Previous: Source of Availability of Surface Water) :  
Refer: 1 (vii))

S.No	Attachment Name	File Name
1	Non-availability Certificate	Water NOC.pdf

Water Balance Flow Chart (Previous: Enclose Flow Chart of Activity and Requirement of Water); (Refer: 2)

No Attachment Found!

Hydrogeological Report(Previous: Groundwater Availability Report) : (Refer: 4)

No Attachment Found!

Rain Water Harvesting/Artificial Recharge proposal(Previous: Details of Rainwater Harvesting / Artificial Recharge Measures) : (Refer: 5)

S.No	Attachment Name	File Name
1	RWH Report	Rain Water Harvesting.doc

Authorization Letter (Previous: Authorization) :

S.No	Attachment Name	File Name
1	Authorization Letter	Authorization letter.pdf

Ground Water Quality Report(Previous: Non-Polluting Effluent) :

No Attachment Found!

Extra Attachment :

No Attachment Found!

Scanned Industrial Application :

No Attachment Found!

Bharat Kosh Receipt (Processing Fee):

S.No	Attachment Name	File Name
1	Bharat Kosh Receipt	TransactionReceipt (9).pdf

Application for Permission to Abstract Ground Water for Industrial Use  
(Application For New NOC)

Application Number : 21-4/8319/UP/IND/2019

Date :

Place :

Name & Signature of the applicant

(With official seal)

Associated User : network

Submitted By User : network

Submission Date : 08/11/2019

\* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

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08/11/2019 03:26 PM

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U.P. Pollution Control Board

CONSENT ORDER

UPPCB/Bareilly(UPPCBRO)/CTO/water/S  
SHAHJAHANPUR /2019

Dated : 05/08/2019

Shri HARSH GOVIND MODI  
M/s NETWORK  
Industrial Area, Jamaur, Shahjahanpur, SHAHJAHANPUR, 242226  
SHAHJAHANPUR

Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. NETWORK

Reference Application No.: 5586301

Dated : 05/08/2019

For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act ) M/s. NETWORK is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure, in reference to their foresaid application.

This consent is valid for the period from 01/01/2020 to 31/07/2022.

In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended.

This consent is being issued with the permission of competent authority

For and on behalf of U.P. Pollution Control Board

ROHIT SINGH  
Digitally signed by ROHIT SINGH  
Date: 2019.08.05 12:13:07 +05'30'

REGIONAL OFFICER

closed : As above  
condition of consent):

Copy to: CEO C7 UPPCB LUCKNOW for kind information.

ROHIT SINGH  
Digitally signed by ROHIT SINGH  
Date: 2019.08.05 12:13:07 +05'30'  
REGIONAL OFFICER

056

**U.P. POLLUTION CONTROL BOARD, LUCKNOW**

Consent issued to M/s.NETWORK vide

Order No. 5586301/ Water

Dated: 05/08/2019

**CONDITIONS OF CONSENT**

This consent is valid only for the approved production capacity of Pyrolysis Oil-10000MT Per Year. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	Septic tank	Soak Pit

Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.

- a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent.

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	Nil

- b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Industrial Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	Nil

Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory.

The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.

The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log-book be maintained.

Specific Conditions:

*[Handwritten signature]*

Industry should be operated in such a manner that it does not adversely affect the environment  
and the generated dust or ash etc. be disposed in eco friendly manner.  
The consent granted in the present application will not

5. This consent is valid only for products and quantity approved before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
6. Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
7. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
8. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981, as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
9. The unit shall submit the audited balance sheet for the current year and the details of fees deposited during the last three years within a month.
10. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Furnace/ Reactors / D.G. Sets or alteration of existing emission sources in accordance with provisions of Air and Water Act.
11. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
12. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
13. Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
14. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf)
15. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B /UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
16. Unit shall obtain NOC from CGWA for ground water extraction.
17. Unit shall install waste water treatment plant.  
Unit shall comply the conditions of NOC.

issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

ROHIT SINGH  
Deputy signed by  
ROHIT SINGH  
Date: 20/11/2018  
1121542-4939

REGIONAL OFFICER

02/05/18

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U.P. Pollution Control Board

CONSENT ORDER

UPPCB/Bareilly(UPPCBRO)/CTO/air/SHAHJAHANPUR

Dated : 05/08/2019

Shri HARSH GOVIND MODI  
M/s NETWORK  
Industrial Area, Jamaur, Shahjahanpur, SHAHJAHANPUR, 242226  
SHAHJAHANPUR

Subject : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. NETWORK

Reference Application No. 5586224

Dated : 05/08/2019

With reference to the application for consent for emission of air pollutants from the plant of M/s NETWORK. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions.

This consent is valid for the period from 01/01/2020 to 31/07/2022.

In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority.

For and on behalf of U.P. Pollution Control Board

ROHIT SINGH  
Digitally signed by ROHIT SINGH  
DN: cn=ROHIT SINGH, o=UPPCB, email=rohit@uppcb.org

Enclosed : As above  
condition of consent):

Copy to: CEO C7 UPPCB LUCKNOW for kind information.

ROHIT SINGH  
Digitally signed by ROHIT SINGH  
DN: cn=ROHIT SINGH, o=UPPCB, email=rohit@uppcb.org

*del*  
*05/08*

Page - 28 of 32

U.P. Pollution Control Board

Dated: 05/08/2019

CONDITIONS OF CONSENT

This consent is valid only for the approved production capacity of Pyrolysis Oil-10000MT Per Year. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Reactor	Wood	1	Particulate Matter	35 meter from ground level
2	DG set 125KVA	HSD	2	Particulate Matter	As per Board norms.

) The emissions by various stacks into the environment should be as per the norms of the Board.

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per Board norms
2	2	Quantity of Emission	As per Board norms

Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory.

The equipment for air pollution control system and monitoring, as proposed by the industry and approved by the Board should be installed in their premises itself.

The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.

The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory.

Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory.

The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.

ROHIT SINGH  
Digitally signed by Rohit Singh  
 DN: cn=Rohit Singh, o=U.P. Pollution Control Board, email=rohitsingh@uppcb.gov.in

Specific Conditions:

*Del*  
*2019*

Page 29 of 32

- the industry should be operated in such a manner that it does not adversely affect the environment  
the solid waste generated such as ash etc. be disposed in eco friendly manner.  
Any source of emission other than that mentioned in the Air consent seeking application will not  
be permitted by the Board.
3. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P. Act 1986 as amended.
  4. The industry shall submit the point wise compliance report of the conditions imposed in the CTE issued to the unit and the audited balance sheet for the current year within two months otherwise this CTO may be revoked
  5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
  6. Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
  7. Industry shall submit monitoring reports of all stacks and ambient air quality from a certified /approved laboratory under E.P. Act 1986.
  8. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
  9. The unit shall submit the audited balance sheet for the current year and the details of fees deposited during the last three years within a month.
  10. The unit shall obtain prior consent in the event of any addition of new emission generation sources such as- Furnace/ Reactors / D.G. Sets or alteration of existing emission sources in accordance with provisions of Air and Water Act.
  11. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
  12. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
  13. Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
  14. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf)
  15. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B /UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
  16. Unit shall obtain NOC from CGWA for ground water extraction.
  17. Unit shall install waste water treatment plant.
  18. Unit shall comply the conditions of NOC.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

ROHIT SINGH  
Digitally signed by ROHIT SINGH  
Date: 2019.04.22  
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Inspection report of M/s. Network Plot No. H 11,12,27 and 28 UPSIDC Industrial Area, Jamore, Jalalabad Road, District Shahjahanpur in compliance of Honorable NGT order dated. 16.10.2019 in Original Application No. 779/2019 Ragini Singh vs. State of UP.

1.	Name & Address of Industry	Network Plot No. H 11,12,27 and 28 UPSIDC Industrial Area, Jamuar Jalalabad Road, District Shahjahanpur.
2.	Date of Inspection	07.11.2019 and 20.12.2019
3.	Nature of Industry	Rubber Pyrolysis Plant
4.	Category of Industry (L/M/S)	Small
5.	Operational Status	Operational
6.	Product & Capacity (Ton/Day or KL/Day)	Rubber Pyrolysis Oil-4 MT/Day
7.	By Product	Steel Wire & Burnt Carbon
8.	Status of Water Consent	Valid Upto July 2022
9.	Status of Air Consent	Valid Upto July 2022
10.	Source of water.	Submersible Pump of 1.0 HP as per information
11.	Status of CGWA Permission	Applied
12.	Utilization of Water	Domestic-1 KLD Industrial-500 Litre for make up in cooling tower.
13.	Details of Effluent Treatment Plant (ETP) Installed	Effluent Treatment Plant (ETP) installed and comprises of following units- Collection Tank, Mixing Tank & Dosing tank, Primary Sattler Tank, Filter Tank, Sand Filter & Activated Carbon Filter.
14.	Effluent Quantity (KL/Day) Max.	Domestic Waste-1 KLD Cooling tower overflow/Condensate-0.5KLD(Re-circulate) which is further re-circulate.
15.	Fixation of electromagnetic flow meters.	N.A.
16.	Quality of Treated Effluent	0.50 KLD
17.	By Pass Arrangement if any	No Bypass Arrangement was found.
18.	Point of Discharge & Final	Use Irrigation inside the premises /Recycle in cooling

*[Handwritten Signature]*

*[Handwritten Signature]*

Waste (Ton/Day)	
Status of Hazardous Waste Authorization	NA
Any other specific remarks	<p>Unit was applied for the consent to establishment (CTE) on dated 13-03-2018 &amp; Inspection of the site was conducted on dated 07-04-2018, on the basis of inspection report, Consent to establishment issued wide order 18933/UPPCB/Bareilly(UPPCBRO)/CTE/SHAHJAHANPUR /2018 Dated 11.04.2018, copy enclosed as annexure-III.</p> <p>Further unit has applied on line for the Consent to Operate in compliance of Water (Prevention and control of Pollution) Act, 1974 under Section 25/26 of (as amended) &amp; Air (Prevention and control of Pollution) Act, 1981 (as amended) under section 21/22 on dated 23-04-2018 on the basis of inspection report dated 27-04-2018 consent to operate was issued wide letter no. 22460/UPPCB/ Bareilly(UPPCBRO) /CTO/Water/Shahjahanpur/ 2018 dated 28.04.2018 &amp; letter no. 22460/UPPCB/Bareilly(UPPCBRO)/CTO/Air/ Shahjahanpur/ 2018 dated 28.04.2018. which is valid up to 31-12-2019. Further renewal of Consent to Operate applied on line dated 15.07.2019 and on the basis of inspection report dated 17-07-2019, Consent to operate was issued wide letter no. 61635/UPPCB/Bareilly (UPPCBRO)/CTO/Water/Shahjahanpur/2019 dated 05.08.2019 &amp; letter no. 61633/UPPCB/Bareilly(UPPCBRO)/CTO /Air/ Shahjahanpur/2019 dated 05.08.2019 which is valid up to 31-07-2022, copy enclosed as annexure-IV.</p> <p>Regarding people is suffering from different diseases, no such evidence was found at the time of inspection. In this regard report from CMO office, Shahjahanpur is required to know actual facts of complain.</p>
Name, Designation and signature of Inspecting Officer	<p>Jitendra Lal, AEE, UPPCB, Bareilly </p> <p>Prem Chandra Kannaujia, SA, UPPCB, Bareilly </p>

  
Regional Officer